

## NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **Aurangabad Bench** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the Hon'ble The Chief Justice, has been pleased to approve following **w.e.f. 3<sup>rd</sup> January 2019** :

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri. Justice S.S. Shinde** is allowed before the Division Bench presided over by **Hon'ble Shri. Justice P.B. Varale** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri. Justice S. V. Gangapurwala** is allowed before the Division Bench presided over by **Hon'ble Shri. Justice T. V. Nalawade** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice S. P. Deshmukh** is allowed before the Court presided over by **Hon'ble Shri Justice R. V. Ghuge** and vice versa.

E) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice V. K. Jadhav** is allowed before the Court presided over by **Hon'ble Shri Justice Mangesh S. Patil** and vice versa.

F) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice P. R. Bora** is allowed before the Court presided over by **Hon'ble Smt. Justice Vibha V. Kankanwadi** and vice versa.

G) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice K. L. Wadane** is allowed before the Court presided over by **Hon'ble Shri Justice K. K. Sonawane** and vice versa.

- (i) This would also include the matters in which any Division Bench passes an order “not to place any particular matter before a bench of which one of the Judges is a member” or a Hon'ble Single Judge passes an order “not before me” or “remove from board”, etc.
- (ii) When a matter can not be taken up by any two or more Division Benches, as per this order, the matter be placed on the Administrative Side before the Senior Most Judge available at the Bench.
- (iii) The aforesaid directions shall be in force until the present assignment continues.
- (iv) In the event of any difficulty in giving effect to the aforesaid general directions, the matter to be placed before the Hon'ble the Chief Justice for seeking appropriate directions.
- (v) Whenever the Courts pass an Order for clubbing and placing of the matters pending before two Courts at the Bench or parties-in-person or the Advocates request for clubbing and placing of such matters, office to obtain necessary direction on the administrative side from the senior-most Judge available at the Bench.

High Court, Appellate Side  
Bombay.

Date : 21<sup>st</sup> December 2018

By order

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)